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SLP(C)No. 15386 OF 2004  
ITEM No.1-B (For judgment)

Court No.8

SECTION IX

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

C.A. No.3380/2005 @  
Petition for Special Leave to Appeal (C) No.15386/2004

Ajendraprasadji Narendraprasadji PandeyAppellant (s)

VERSUS

Swamy K. Narayandasji and Ors.Respondent (s)

W I T H

C.A. No.3381/2005 @ SLP(C) No.16128/04  
C.A. No.3382/2005 @ SLP(C) No.17836/2004

(HEARD BY HON'BLE RUMA PAL, ARIJIT PASAYAT AND C.K. THAKKER,JJ.)

Date : 13/05/2005 These Petitions were called on for judgment today.

For Appellant (s)Mr. P.H. Parekh,Adv.  
for M/s. P.H. Parekh & Co.

Mr. E.C. Agrawala,Adv.

Mr. Bhargava V. Desai,Adv.  
Mr. Sanjeev Kr. Singh,Adv.  
Mr. Pradeep Kr. Malik,Adv.  
Ms. Sheenam Parwanda,Adv.

For Respondent(s) Mr. Anip Sachthey,Adv.

Mr. Ashok H. Desai, Sr.Adv.  
Mr. Ashish Wad,Adv.  
for M/s. J.S. Wad & Co.

Mr. P.H. Parekh,Adv.  
for M/s. P.H. Parekh & Co.

Hon'ble Mr. Justice Arijit Pasayat sitting in Court No.8 pronounced Judgment of the Bench comprising Hon'ble Mrs. Justice Ruma Pal, His Lordship and Hon'ble Mr. Justice C.K. Thakker. Leave granted. The appeals are disposed of with no order as to costs in terms of the signed judgment.

(Neena Verma)  
Court Master

(Vijay Aggarwal)  
Court Master

Signed Reportable judgment is placed on the file.